

Government of India
Ministry of Coal
Lok Sabha
Unstarred Question No. 2635
To be answered on 03.01.2018

Coal Blocks

2635. SHRI CHANDRAKANT KHAIRE:

Will the Minister of COAL be pleased to state:

- (a) whether Government is considering capping the amount of coal blocks that a company can hold and if so, the details thereof; and
- (b) whether Government may also specify the maximum number of coal blocks or amount of coal reserves or both that may be allocated to a company or corporation or its subsidiary or associate companies and if so, the details thereof?

ANSWER

MINISTER OF RAILWAYS AND COAL
(SHRI PIYUSH GOYAL)

(a) & (b): Under the provisions of Coal Blocks Allocation Rules, 2017 made under the Mines and Minerals (Development and Regulation) Act, 1957, the Central Government may specify the maximum number of coal blocks or amount of coal reserves or both that may be allocated to a company or corporation or its subsidiary or parent company or associate companies or group companies or its affiliate in the case of auction and the Central Government may also specify the maximum number of coal blocks or amount of coal reserves or both that may be allocated to a company or corporation or its subsidiary or associate companies in the case of allotment of coal blocks. Similarly, under the provisions of the Coal Mines (Special Provisions) Rules, 2014, the Nominated Authority may specify the maximum number of mines or coal reserves or both that may be allocated to a company or its subsidiary or associate companies based on the criteria specified by the Central Government.
